

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 424/MP/2019**

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 22.7.2019 in Petition No. 117/MP/2017 and initiation of proceedings / appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 22.7.2019 in Petition No. 117/MP/2017.

Petitioner : DB Power Limited

Respondents : Tamil Nadu Generation & Distribution Corporation & Anr.

Date of Hearing : 14.1.2020

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Tejasv Anand, Advocate, DB Power Limited.

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking execution of the Commission's order dated 22.7.2019 in Petition No.117/MP/2017 and initiation of appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 against the Respondents for non-compliance of the said order. Learned counsel for the Petitioner submitted that the Respondents have failed to pay an outstanding dues of Rs. 112.25 crore as raised by the Petitioner in pursuance of the Commission's order dated 22.7.2019 and have also failed to respond to the Petitioner's communication dated 30.9.2019 in this regard. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately if not served already. The Respondents were directed to file their replies, by 30.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 13.2.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which notice will be issued separately.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

